

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(Through web-based video conferencing platform)**

**ITEM No.05**  
**CP (IB) No.142/BB/2019**

**IN THE MATTER OF:**

M/s. Corporation Bank ... Petitioner  
Vs. ...  
M/s. Yojaka India Pvt Ltd ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.02.2022**

**CORAM:**

**SH. AJAY KUMAR VATSAVAYI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : None  
For the Respondent : Sh. Y Suryanarayana, Senior Counsel a/w  
Sh. Yogeendra Achar

**ORDER**

1. Heard Mr. Y Surayanarayana, learned Senior Counsel along with Mr. Yogeendra Achar, learned Counsel for the Respondent and none for the Petitioner.
2. The learned Senior Counsel appearing for the Respondent/Corporate Debtor submits that the stay granted by the Hon'ble High Court of Karnataka in W.P No. 16992 of 2021 on 01.12.2021 has been extended till the next date of hearing and the stay order is subsisting as on date. Accordingly, the learned Counsel seeks adjournment of the C.P.
3. List the CP on **19.04.2022.**

— Sd —

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

— Sd —

**(AJAY KUMAR VATSAVAYI)**  
**MEMBER (JUDICIAL)**